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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 204/2007

Date of order: 20.11.2007

CORAM:

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.**

1. Narayan Ram s/o Shri Hema Ram, aged about 40 yrs. Resident of Quarter No. P 36/11, M.E.S. Colony, Suratgarh Presently working on the post of F.G.M. in the office of G.E. (Army), Suratgarh, (Sri Ganganagar).
2. Raj Kumar s/o Shri Puran Chand, aged about 40 yrs. Resident of Qtr. No. P. 40/4, M.E.S. Colony, Suratgarh Presently working on the post of F.G.M. in the office of G.E. (Army), Suratgarh, Distt. Sri Ganganagar.
3. Jagdish Prasad s/o Shri Yad Ram, aged about 40 yrs. Resident of Qtr. No. P. 38/1, M.E.S. Colony, Suratgarh Presently working on the post of F.G.M. in the office of G.E. (Army) Suratgarh, Distt. Sri Ganganagar.

...Applicants.

Mr. S.K. Malik, counsel for applicants.

VERSUS

1. Union of India, through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Director General, Engineer-in-Chief Branch, Army Hqtrs., Kashmir House, DHQ, Post New Delhi.
3. Commander Works Engineer (Army) Bikaner (Rajasthan).
4. Garrison Engineer (Army) Suratgarh, Distt. Sri Ganganagar.

...Respondents.

Smt. K. Parveen, counsel for respondents.

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ORDER (Oral)
(Per Hon'ble Mr. Justice A.K. Yogi, Judl. Member)

Heard learned counsel for the parties.

Learned counsel for the respondents initially prayed for time to file reply. However, we are not inclined to grant time in view of the order proposed to dispose of the O.A. finally at this stage.

Present case - is to claim 'seniority' which shall require ascertainment of facts/dates, etc. which can be done effectively by the Respondents - authorities who has advantage to peruse original records before it.

From the pleadings contained in O.A. (particularly in para 4.3), it is evident that applicants have filed representations for redressal of their grievances / reliefs as claimed through this O.A. According to the applicants, their representations have not been decided.

In the aforesaid circumstances, we direct the applicants to file a certified copy of this order along with a complete copy of the present O.A. (with all annexures) and also additional representation/s, if so advised within four weeks from today before concerned competent authority and the said authority shall, after affording opportunity of hearing, decide the same by passing a reasoned order in accordance with law within

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eight weeks of receipt of certified copy of this order as stipulated above exercising unfettered jurisdiction on the basis of record and relevant rules / circulars on the subject without being influenced by any of our observations made in this order and communicate its decision to the applicants forthwith by Registered Post on the address filed by them before the said authority.

Original Application is finally disposed of by moulding the reliefs to the extent indicated above.

"No order as to costs".

Tarsem Lal
[Tarsem Lal]
Administrative Member

A.K. Yog
[A.K. Yog]
Judicial Member

Kumawat

Karr
18.1.08.

Rec copy

S. K. Mallik
23/11/07.